

(2021) 02 SEBI CK 0165

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 659, 660 Of 2019, 20, 21, 28, 29 Of 2020, 117, 118, 119, 120, 121, 122 Of 2021, Appeal No.598 Of 2019, 25, 29 Of 2020

Bhavna Gupta And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0165

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. Mr. Anubhav Ghosh, the learned counsel for SEBI intimates the Tribunal that he has received an e-mail from the counsel for the appellants

intimating him that the counsel has been diagnosed with Covid positive and is, therefore, unable to appear and argue the matters. In view of the

aforesaid, the appeals are adjourned. List on March 25, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.